

(10)

5/3/92

~~Order/ judgement despatched
to Appellant/ Respondent(s)
on 16/3/92~~

Yello
CP. No. 87/93
For order fixed
on 5/7/93

21/7/93

Dated: 5.7.93

It is informed that Shri A.D. Poojary who was appearing for the applicant has expired. Shri Ramesh Ramamurthy has filed his vakalatnama.

Heard counsel for the applicant.
Issue notice to the respondents.
Shri R.K. Shetty accepts notice on behalf of the respondents and the proposed contemner and requests for time to file reply.

Reply to be filed within four weeks with an advance copy to the counsel for the applicant. List the C.P. for orders on 6.8.93.

SDM
(V.D. DESHMUKH)
MEMBER (J)

NS

Notice issued to Contemner
on add. 8/7/93.

27/8/93

Per Tribunal

Date: 18/93

Applicant in person / by *R. Ramamurthy*
Advocate / Respondent by *R.K. Shetty*
Counsel Due to want of time
The matter adjourned to 27/8/93
for final hearing

Dy. Registrar

Reply of Respondent to
C.P. filed on 6-8-93
& Service is served
on other side

MS

O.A.645/91

Dtd. 27-8-93

Shri M.S.Ramamurthy for the applicant.

Shri R.K.Shetty for the respondents.

Shri Ramamurthy says that relief
prayed in C.P. has already been granted
to the applicant. He, therefore, seeks
to withdraw this C.P. C.P. is disposed of
as withdrawn.


(M.Y.Priolkar)
Member(A)

Off 27/8/93
order/Judgement despatched
to Applicant/Respondent(s)
on 21/9/93

80
69.